

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 1

ITEM No 134
Co.Appeal 298 of 2019

Order under Section 59 of Co.Act, 2013

IN THE MATTER OF:

Satya Saxena
V/s
Cadila Healthcare Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 20.07.2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Virendra Kumar Gupta, Hon'ble Member(T)

PRESENTS:

For the Applicant : Mr. Vaibhav Verma. Adv.
For the IRP/RP :
For the Respondent : Mr. Manoj Hurkat, PCS for R-1&2
Mr. Malay Pandit, PCA for R-4

ORDER

Pleadings are complete. We direct parties to upload their respective pleadings / documents on E-Portal within **Seven (7) days**, if already not uploaded.

List the matter for further consideration on 07.09.2021.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Prakash

(MADAN B GOSAVI)
MEMBER (JUDICIAL)